

ITEM NO.3

COURT NO.1

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

SMW (C) No(s). 3/2024

IN RE: ASSAULT ON TWO MEMBERS OF THE SUPREME COURT
BAR ASSOCIATION AT DISTRICT COURT COMPLEX,
GAUTAM BUDH NAGAR

Petitioner(s)

VERSUS

Respondent(s)

(FOR ADMISSION)

Date : 01-04-2024 This petition was called on for hearing today.

CORAM : HON'BLE THE CHIEF JUSTICE
HON'BLE MR. JUSTICE J.B. PARDIWALA
HON'BLE MR. JUSTICE MANOJ MISRA

For Petitioner(s) By Courts Motion, AOR

For Respondent(s) Dr Adish Aggrawal, Sr. Adv.
Mr. Rohit Pandey, Adv.
Mr. Meenesh Dubey, Adv.
Mr. Anil Nishani, Adv.

Dr Kislai Panday, Adv.
Mr. Amit Grover, Adv.
Mr. Azad Khokher, Adv.
Mr. Umesh Bhati, Adv.
Mr. Dhirender Bhati, Adv.

Mr. Vikas Singh, Sr. Adv.

UPON hearing the counsel the Court made the following
O R D E R

- 1 A copy of the report which has been received from Shri Avnish Saxena, District Judge, Gautam Budh Nagar, be circulated to all the counsel appearing on behalf

of the parties. Dr Adish Aggrawal, senior counsel appearing on behalf of the Supreme Court Bar Association and the counsel appearing on behalf of the President and Secretary, Gautam Buddha Nagar Bar Association are also permitted to take a copy of the report besides counsel for the Bar Council of India.

- 2 The report of the District Judge indicates that the CCTV footage is not available because the CCTV cameras installed in the District Court are not functional. Moreover, it is stated that despite several letters that have been written by the High Court, the Administration has not provided funds for the maintenance of the CCTV cameras.
- 3 We direct that notice shall be issued to the State of Uttar Pradesh in these proceedings.
- 4 Liberty to serve Ms Garima Prasad, Additional Advocate General for the State of Uttar Pradesh, in addition.
- 5 List the SMW on 8 April 2024.

(GULSHAN KUMAR ARORA)
AR-CUM-PS

(SAROJ KUMARI GAUR)
ASSISTANT REGISTRAR